

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
ACYUTA SERVICES PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Acyuta Services Private Limited (Earlier Known as Essar Services India Private Limited)
2.	Date of incorporation of corporate debtor	12 th May 2011
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies- Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74999MH2011PTC217380
5.	Address of the registered office and principal office (if any) of corporate debtor	Office No. 307, 3 rd Floor, Shri Heramb Mahatma Phule Road, Mulund East, Mumbai, Maharashtra 400081
6.	Insolvency commencement date in respect of corporate debtor	16 th May 2023
7.	Estimated date of closure of insolvency resolution process	12 th November 2023 (180 days from the Insolvency Commencement date which is 16 th May 2023)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Prajakta Menezes Registration No. IBBI/IPA-001/IP-P01349/2018-2019/12016
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 106, 1 st Floor, Kanakia Atrium 2, Cross Road 'A', Chakala MIDC, Andheri (East), Mumbai 400093 Email: prajakta@prmlegal.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 106, 1 st Floor, Kanakia Atrium 2, Cross Road 'A', Chakala MIDC, Andheri (East), Mumbai 400093 Email: irp.acyutaservice@gmail.com
11.	Last date for submission of claims	31 st May 2023 (Copy of order issued by Hon'ble NCLT, Mumbai Bench in Company Petition No. 170/MB-IV/2023 was received on 17 th May 2023)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Nil
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/en/home/downloads



Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench has ordered the commencement of a corporate insolvency resolution process of the **Acyuta Services Private Limited** on 16th May, 2023.

However, the copy of the order issued by the Hon'ble NCLT, Mumbai Bench in Company Petition No. 170/MB-IV/2023 was received on 17th May 2023.

The creditors of Acyuta Services Private Limited Private Limited, are hereby called upon to submit their claims with proof on or before 31st May 2023 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 18th May 2023

Place: Mumbai



Prajakta Menezes

Interim Resolution Professional

Registration No. IBBI/IPA-001/IP-P01349/2018-2019/12016

Authorization for Assignment valid till 7th December 2023